

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(C) No. 1203 of 2020**

Birsa Munda & Anr. ... .. Petitioners

Versus

The State of Jharkhand through the Secretary, Department of Revenue,  
Registration and Land Reforms, Government of Jharkhand, Ranchi & Ors.

... .. Respondents

**CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR**

For the Petitioners : Mr. Rohitashya Roy, Advocate

For the Respondent-State : Mr. Suresh Kumar, SC (L&C)-II

03/24.06.2020 The present writ petition is taken up today through Video conferencing.

Reference may be made to order dated 16.06.2020, which reads as under:

"This case is taken up through video conferencing.

It appears that the impugned notice, as contained in letter no.199(i) dated 7<sup>th</sup> March, 2020 (Annexure-5 to the writ petition), has been issued by the Circle Officer, Hehal, Ranchi-respondent no.3 in terms with the order passed by a Division Bench of this Court in a Public Interest Litigation, number of which has not been mentioned in the said notice.

Hence, Mr. Vijay Shankar Prasad, learned G.P. I is directed to produce the relevant order passed by this Court in the aforesaid Public Interest Litigation, on the next date fixed.

Put up this case under the same heading on 24<sup>th</sup> June, 2020"

No such order has been produced before this Court in terms with the order dated 16.06.2020.

It is informed that panel of the State lawyers has been reshuffled vide notification dated 22.06.2020 issued by the Department of Law, Government of Jharkhand, Ranchi.

Under the said situation, Mr. Suresh Kumar, SC (L&C)-II, who is presently online is requested to take charge of the case on behalf of the State of Jharkhand.

The respondents are also directed to file their counter affidavits before the next date fixed.

Put up this case under the same heading on 08.07.2020.

**(Rajesh Shankar, J.)**